

concessions/ incentives as are available to other industries in the respective States.

(c) In the public sector, the India Tourism Development Corporation is setting up a 30-room hotel at Gulmarg besides expansion of 2 hotels and conversion of one Travellers' Lodge into a hotel. It is also constructing 6 hotels as joint venture projects with the State Governments.

The Seventh Five Year Plan of the India Tourism Development Corporation does not include any provision for new hotel projects.

The Department of Tourism is setting up Yatri Niwas and Forest Lodges, in collaboration with the State Governments to provide accommodation for budget tourists. In the Seventh Five Year Plan of the Department of Tourism there is a provision of Rs. 5.00 crores and Rs. 200 crores for these projects respectively.

(d) The Department of Tourism has approved hotel projects at difference places in the country. On completion, the number of additional hotel rooms of the two/three star categories expected to become available during the next three years, in Delhi, Bombay and Calcutta is about 251 rooms, 1464 rooms and 83 room respectively; and in other State/UTs Capitals about 2 640 rooms.

Separate jail for women prisoners

2668. SHRI PARASRAM BHARDWAJ : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under consideration of Government for having separate jails for women prisoners; and

(b) if so, the details regarding the plan of Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). Prisons

being a State subject, it is for the State Governments/Union Territory Administrations to plan their jails. However, the Central Government is providing financial assistance under the Eighth Finance Commission Award for upgradation of jail administration including separate jails/independent annexes for women prisoners.

Restriction on import of Indian goods by U.S.

2669. SHRIMATI BIBHA GHOSH GOSWAMI : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that due imposition of restriction on entry of goods by U.S. Government, India's export to that country suffered considerably;

(b) if so, what steps were taken by Government to overcome this situation; and

(c) the result achieved ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) to (c). The general trend of exports from India to USA has been upward. However, India's exports of textiles and clothing have faced the constraint of quotas and exports of certain iron and steel products have been affected by anti-dumping and countervailing duties.

Recently, a new Agreement on textiles and clothing for 5 years commencing from 1st January, 1987, has been concluded. This agreement provides larger access for India's exports of these items. The anti-dumping and countervailing duty investigations have been contested in U.S. Countries. The matter has also been taken up bilaterally at Inter Government level and in the multi-lateral forum of GATT in an effort to minimise the effect of these proceedings on India's exports.

Construction of Yatri Niwas in Himachal Pradesh

2670. PROF. NARAIN CHAND PARASHAR : Will the Minister of TOURISM be pleased to state :